

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No. 306
IB-169(ND)/2024

IN THE MATTER OF:

PVR INOX LTD

.....APPLICANT/PETITIONER

Vs

CURO INDIA PVT. LTD.

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 09.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Kanika Agnihotri, Ms. Niharika Ahluwalia,
Mr. Arpit Sharma, Advocates.

For the Respondent : Mr. Ashutosh Gupta, Mr. Gaurav Rana & Mr. Ajitesh Kumar
Advocates.

HYBRID HEARING (PHYSICAL & VC)

ORDER

It is stated by Ms. Kanika Agnihotri, Learned Counsel appearing for the Applicant that an application seeking withdrawal of the main matter has been filed yesterday in view of the settlement arrived at between the parties. She seeks time to bring the said application on record. Two days time granted.

Lit the matter on **13.05.2024**.

Sd/-

**(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**